

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
RAMANA SEKHAR STEELS LTD.**

RELEVANT PARTICULARS	
1.	Name of corporate debtor RAMANA SEKHAR STEELS LTD.
2.	Date of incorporation of corporate debtor 19/03/1993
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U51102TN1993PLC024646
5.	Address of the registered office and principal office (if any) of corporate debtor Regd. Office : Off: Ponneri High Road, Elanthancheri Village, Manali, New Town, Chennai-600103
6.	Insolvency commencement date in respect of corporate debtor 03.10.2019 (Certified copy of order received on 11.10.2019)
7.	Estimated date of closure of insolvency resolution process 31.03.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional Usha Balasubramanian Registration no. IBBI/IPA-002/IP-N00180/2017-18/10451
9.	Address and e-mail of the interim resolution professional, as registered with the Board Flat No. 6B, 1 <sup>st</sup> Floor, Pushpavanam Apartment, No. 43/18, 3 <sup>rd</sup> Main Road, Gandhi Nagar, Adyar, Chennai- 600020 Email: ubaindia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Flat No. 6B, 1 <sup>st</sup> Floor, Pushpavanam Apartment, No. 43/18, 3 <sup>rd</sup> Main Road, Gandhi Nagar, Adyar, Chennai- 600020 Email: ip.ramanassl@gmail.com
11.	Last date for submission of claims 25.10.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Ramana Sekhar Steels Ltd.** on **03.10.2019**.

The creditors of **Ramana Sekhar Steels Ltd.**, are hereby called upon to submit their claims with proof on or before **25.10.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name : Usha Balasubramanian  
Interim Resolution Professional in the matter of  
Ramana Sekhar Steels Ltd.  
Registration no. IBBI/IPA-002/IP-N00180/2017-18/10451

Date : 12.10.2019  
Place : Chennai

